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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

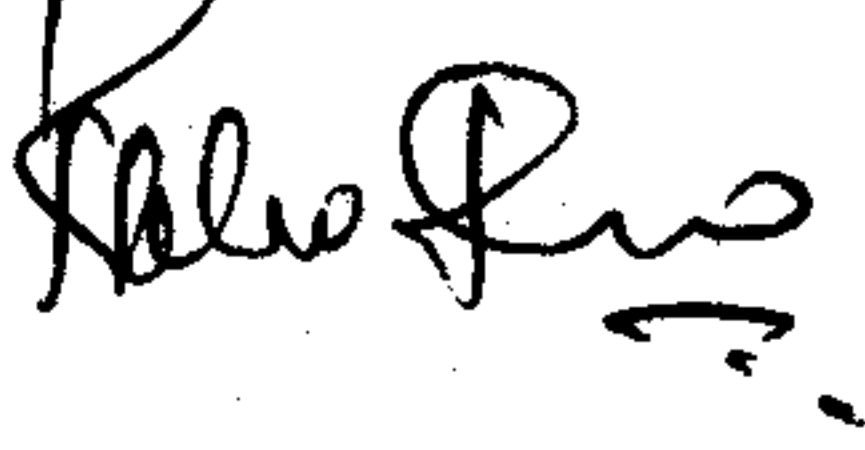
C.P. (I.B) No.59 /9/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.03.2018**

Name of the Company: Global Concepts  
V/s.  
Lactose (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Raju Kothari	Advocate	Applicant	
2.				

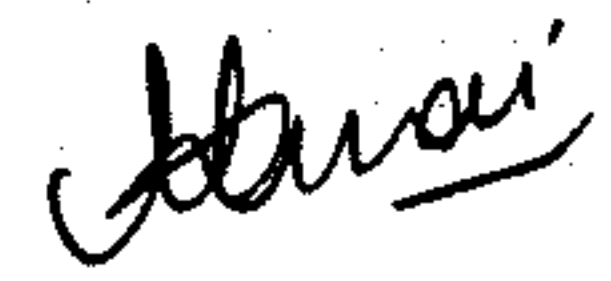
**ORDER**

Learned Advocate Mr. Raju Kothari present for the Operational Creditor/Petitioner.  
None present for the Respondent.

The petitioner filed purshis seeking permission to withdraw the petition.

Permission is granted.

Petition CP(IB) 59/2018 is stand disposed of as withdrawn. No order as to costs.



**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 27th day of March , 2018.